

ITEM NO.112

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 152/2013

TOFAN SINGH

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

([The Instant matter be listed above Cr1.A No. 2319-2320/2009])

WITH

Cr1.A. No. 836/2011 (II-B)

SLP(Cr1) No. 6338/2015 (II-B)

Cr1.A. No. 2214/2009 (II-B)

Cr1.A. No. 90/2017 (II-B)

Cr1.A. No. 344/2013 (II-B)

Cr1.A. No. 91/2017 (II-B)

SLP(Cr1) No. 1202/2017 (II-A)

Cr1.A. No. 827/2010 (II-B)

Cr1.A. No. 835/2011 (II-B)

Cr1.A. No. 77/2015 (II-B)

Cr1.A. No. 1826/2013 (II-C)

Cr1.A. No. 433/2014 (II-C)

Cr1.A. No. 1750/2009 (II-B)

Date : 22-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For the Parties

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Ms. Ranjana Narayan, Adv.
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Mr. Akshit Soni, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Accommodation is asked for on behalf of learned counsel for
the respondent(s), list all the matters after two weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR